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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

* * *

Date of Decision: 13.8.96

OA 171/96

Vijay Purohit

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

For the Applicant

... Mr. R.K. Soni, brief holder for
Mr. Rajendra Vyas

For the Respondents

... Mr. O.P. Sahney, brief holder for
Mr. K.S. Nahar

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

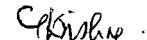
Applicant, Vijay Purohit, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, assailing the order, at Ann.A-1, by which his application for Civil Services (Preliminary) Examination, 1996, has been rejected as it was received on 24.1.96, after the expiry of the last date prescribed for receipt of applications for the said examination. He has also prayed that he may be allowed to appear in the Civil Services (Preliminary) Examination, 1996 scheduled to commence from 9.6.96 or in the alternative he may be given provisional permission to appear in the examination.

2. We have heard Mr. R.K. Soni, brief holder for Mr. Rajendra Vyas counsel for the applicant, and Mr. O.P. Sahney, brief holder for Mr. K.S. Nahar, counsel for the respondents. We have perused the records.

3. During the course of arguments, the learned brief holder for the counsel for the applicant has stated that the examinations have already been held and the results have also been declared. The present OA having become infructuous is dismissed. No order as to costs.


(S.P. BISWAS)

ADMINISTRATIVE MEMBER


(GOPAL KRISHNA)
VICE CHAIRMAN

VK